

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 308**  
**IB-50(ND)/2024**

**IN THE MATTER OF:**

SWAMIH Investment Fund 1

.... Petitioner/Applicant

Vs.

Nitin Aggarwal

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Ms. Deeksha L. Kakar, Ms. Natasha Tuli, Ms.  
Akansha Choudhary, Mr. Rashneet Singh, Advs.

For the Respondent : Mr. Sanjay Manchanda, Ms. Devika Samant, Advs.

**ORDER**

In compliance with the order dated 06.03.2024 the Applicant has filed a copy of the settlement agreement dated 05.03.2024 entered into between the parties.

In view of the settlement arrived at between the parties the cause of action in the matter doesn't survive.

The application is disposed of in terms of the settlement.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**